## GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

## LOK SABHA

## UNSTARRED QUESTION NO. †591. TO BE ANSWERED ON FRIDAY, THE 09TH DECEMBER, 2022

### SCHEME FOR SPEEDY JUSTICE

### †591. SHRI ARUN KUMAR SAGAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government proposes to initiate any scheme to provide speedy justice to the people;

(b) if so, the details thereof; and

(c) the number of courts proposed to be set up thereunder in the country, Statewise?

### **ANSWER**

# MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

(a) & (b): Dispensation of Speedy Justice to the people is within the domain of the judiciary. No time frame has been prescribed for the disposal of various kinds of cases by the respective courts. Government has no direct role in disposal of cases in courts. The Central Government is fully committed to the speedy disposal of cases in accordance with Article 21 of the Constitution and reducing pendency and has taken several initiatives to provide an ecosystem for faster disposal of cases by the judiciary.

The National Mission for Justice Delivery and Legal Reforms was set up in August, 2011 with the twin objectives of increasing access by reducing delays and arrears in the system and enhancing accountability through structural changes and by setting performance standards and capacities. The Mission has been pursuing a coordinated approach for phased liquidation of arrears and pendency in judicial administration, which, *inter-alia*, involves better infrastructure for courts, including computerization, an increase in strength of subordinate judiciary, policy and legislative measures in the areas prone to excessive litigation, re-engineering of court procedure for quick disposal of cases and emphasis on human resource development.

The major steps taken during the last eight years under various initiatives are as follows:

## (i) <u>Improving infrastructure for Judicial Officers of District and Subordinate</u>

**Courts:** As on date, Rs. 9291.79 crores have been released since the inception of the Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for the Judiciary in 1993-94.The number of court halls has increased from 15,818 as on 30.06.2014 to 21,159 as on 30.11.2022, and number of residential units has increased from 10,211 as on 30.06.2014 to 18,557 as on 30.11.2022, under this scheme. In addition, 2,673 court halls and 1,662 residential units are under construction (as per Nyaya Vikas Portal). The Centrally Sponsored Scheme for the Development of Infrastructure Facilities for Judiciary has been extended till 2025-26 at a total cost of Rs. 9,000 crores, out of which the central share will be Rs. 5,307 crores. Besides, the construction of court halls and residential units, it would also cover the construction of lawyer's halls, toilet complexes, and digital computer rooms. There are 21,159 court halls have been made available under the scheme so far. 2673 court halls are under construction. The state wise list is given at *Annexur-I*.

(ii) <u>Leveraging Information and Communication Technology (ICT) for</u> <u>improved justice delivery</u>: The Government has been implementing the e-Courts Mission Mode Project throughout the country for information and communication technology enablement of district and subordinate courts. The number of computerised district & subordinate courts has increased to 18,735 so far. WAN connectivity has been provided to 99.3% of court complexes. New and user-friendly version of Case Information Software has been developed and deployed at all the computerized district and subordinate courts. All stakeholders, including judicial officers can access information relating to judicial proceedings/decisions of computerized district & subordinate courts and high courts on the National Judicial Data Grid (NJDG). As on 01.12.2022, litigants can access the case status of over 21.74 crore cases and 19.80 crore orders/judgments pertaining to these courts. eCourts services such as details of case registration, cause list, case status, daily orders & final judgments are available to litigants and advocates through the eCourts web portal, Judicial Service Centers (JSC) in all computerized courts, the eCourts Mobile App, email service, and SMS push, and pull services. A video conferencing facility has been enabled between 3,240 court complexes and 1,272 corresponding jails. With a view to handling the COVID- 19 challenges better and making the transition to virtual hearings smoother, 619 e-Sewa Kendras have been set up at court complexes to facilitate lawyers and litigants needing assistance ranging from case status, getting judgments/orders, court/case-related information, and efiling facilities. Rs. 5.01 crore has been allocated for providing equipment in video conferencing cabins in various court complexes to facilitate virtual hearings. Rs. 12.12 crore has been allocated for 1,732 help desk counters for efiling in various court complexes.

21 virtual courts have been set up in 17 States/UTs viz. Delhi (2), Haryana, Tamil Nadu, Karnataka, Kerala (2), Maharashtra (2), Assam, Chhattisgarh, Jammu & Kashmir (2), Uttar Pradesh, Odisha, Meghalaya, Himachal Pradesh, Madhya Pradesh, Tripura, West Bengal, and Rajasthan to try traffic offences. As on 03.03.2022, these courts have handled more than 1.69 crore cases and realized more than Rs. 271.48 crore in fines.

Video conferencing emerged as the mainstay of the courts during the Covid lockdown period as physical hearings and normal court proceedings in the congregational mode were not possible. Since Covid lockdown began, the district courts heard 1,65,20,791 cases while the high courts heard 75,80,347 cases (totalling 2.41 crore) via video conferencing till 31.10.2022. The Supreme Court had 2,97,435 hearings since the lockdown period upto 03.09.2022.

# (iii) Filling up of vacant positions in Supreme Court, High Courts and District

**and Subordinate Courts:** From 01.05.2014 to 05.12.2022, 46 Judges were appointed in Supreme Court. 853 new judges were appointed and 621 additional judges were made permanent in the high courts. Sanctioned strength of Judges of High Courts has been increased from 906 in May, 2014 to 1108 currently. sanctioned and working strength of judicial officers in district and subordinate courts has increased as follow:

As on	Sanctioned Strength	Working Strength
31.12.2013	19,518	15,115
06.12.2022	24,994	19,205

However, filling up of vacancies in subordinate judiciary falls within the domain of the State Governments and high courts concerned.

(iv) <u>Reduction in Pendency through / follow up by Arrears Committees</u>: In pursuance of a Resolution passed in Chief Justices' Conference held in April, 2015, Arrears Committees have been set up in all 25 High Courts to clear cases pending for more than five years. Arrears Committees have been set up under District courts as well. Arrears Committee has been constituted in the Supreme Court to formulate steps to reduce pendency of cases in high courts and district courts. In the past, Minister of Law & Justice has taken up the matter with the Chief Justices of High Courts and the Chief Ministers of states drawing their attention to the cases pending for more than five years and to take up pendency reduction campaign. The Department of Justice has developed

an online portal for reporting by all High Courts on the compliance of Arrears Eradication Scheme guidelines of the Malimath Committee Report.

(v) <u>Emphasis on Alternate Dispute Resolution (ADR)</u>: Commercial Courts Act, 2015 (as amended on 20<sup>th</sup> August, 2018) stipulates mandatory Pre-institution Mediation and Settlement (PIMS) of commercial disputes. Amendment to the Arbitration and Conciliation Act, 1996 has been made by the Arbitration and Conciliation (Amendment) Act 2015 for expediting the speedy resolution of disputes by prescribing timelines.

Initiatives to Fast Track Special Type of Cases: The Fourteenth Finance (vi)Commission endorsed the proposal of the Government to strengthen the judicial system in states which included, inter-alia, establishing Fast Track Courts for cases of heinous crimes; cases involving senior citizens, women, children etc., and urged the State Governments to use the additional fiscal space provided in the form of enhanced tax devolution form 32% to 42% to meet such requirements. As on 31.10.2022, 838 Fast Track Courts are functional for heinous crimes, crimes against women, and children etc. To fast track criminal cases involving elected MPs / MLAs, ten (10) Special Courts are functional in nine (9) States/UTs (1 each in Madhya Pradesh, Maharashtra, Tamil Nadu, Karnataka, Andhra Pradesh, Telangana, Uttar Pradesh, West Bengal, and 2 in NCT of Delhi). Further, the central government has approved a scheme for setting up 1023 Fast Track Special Courts (FTSCs) across the country for the expeditious disposal of pending cases of Rape under IPC and crimes under POCSO Act. As on date, 28 States/UTs have joined the scheme. Rs.140 crore was released in the financial year 2019-20, Rs. 160 crore has been released during the financial year 2020-21 and Rs. 134.557 crore has been released during the financial year 2021-22 for the scheme Rs. 53.55 crore has been released during currant FY upto October, 2022. 731 FTSC are functional 412 exclusive POCSO Courts, which disposed more than 1,24,000 cases as on 31.10.2022.

(vii) In addition, to reduce pendency and unclogging of the courts, the Government has recently amended various laws like the Negotiable Instruments (Amendment) Act, 2018, the Commercial Courts (Amendment) Act, 2018, the Specific Relief (Amendment) Act, 2018, the Arbitration and Conciliation (Amendment) Act, 2019 and the Criminal Laws (Amendment) Act, 2018.

(c): Setting up additional Courts is within the domain of the State Governments and the high courts. In case of district and subordinate courts, the sanctioned strength of judicial officers has increased from 19,518 in year 2014 to 24,989 as on 30.11.2022. The increase of 5,471 judicial officers over the years caters to the requirements of additional courts that have been set up at the district and subordinate level for disposing off the increasing number of cases and pending cases

High Court Benches are established in accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P. (C) No. 379 of 2000 and after due consideration of a complete proposal from the State Government which has to provide necessary expenditure & infrastructural facilities and the Chief Justice of the concerned High Court who is required to look after the dayto-day administration of the High Court. The complete proposal should also have the consent of the Governor of the concerned state.

Requests for establishment of High Court Benches in places other than the Principal Seat of High Courts have been received from various organizations from time to time. At present, no complete proposal regarding setting up of Bench(es) is pending with the government.

### Annexure-I

## STATEMENT REFERRED TO IN REPLY TO PART (A) OF LOK SABHA UNSTARRED QUESTION NO. †591 FOR ANSWER ON 09.12.2022 REGARDING 'SCHEME FOR SPEEDY JUSTICE'.

Sl. No.	States & Uts	States & Uts Total number of Court Halls	
1	Andaman and Nicobar	17	0
2	Andhra Pradesh	631	99
3	Arunachal Pradesh	29	2
4	Assam	424	99
5	Bihar	1556	86
6	Chandigarh	31	1
7	Chhattisgarh	472	21
8	D & N Haveli	3	0
9	Daman & Diu	5	3
10	Delhi	644	50
11	Goa	53	28
12	Gujarat	1506	140
13	Haryana	558	75
14	Himachal Pradesh	151	14
15	Jammu and Kashmir	194	46
16	Jharkhand	659	0
17	Karnataka	1186	144
18	Kerala	535	62
19	Ladakh	9	0
20	Lakshadweep	3	0
21	Madhya Pradesh	1543	409
22	Maharashtra	2350	498
23	Manipur	39	8
24	Meghalaya	53	30
25	Mizoram	42	26
26	Nagaland	30	12
27	Odisha	812	53
28	Puducherry	36	0
29	Punjab	589	72
30	Rajasthan	1334	192
31	Sikkim	20	0
32	Tamil Nadu	1207	0
33	Telangana	531	45
34	Tripura	82	8
35	Uttar Pradesh	2748	289
36	Uttarakhand	241	70
37	West Bengal	836	91
	TAL	21159	2673

Source:- Nyaya Vikas Portal